

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

D.A.No.2204/94

New Delhi, dated the 7th Sept. 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDA VALLI, MEMBER (J)

Shri Jamil Ahmed Qureshi,
S/o late Shri Abdul Wahid,

2. Shri Ikramuddin,
S/o Shri Kabool Khan

3. Shri C.L. Gautam,
S/o late Shri Phool Chand,

4. Shri Trilok Chand,
S/o late Shri Bal Mukund,

5. Shri O.P. Tyagi,
S/o Shri Sadi Ram,

6. Shri Harpal Singh Dhakka,
S/o Shri Atar Singh,

7. Smt. Urmila Sachdeva,
D/o Shri Hira Nand Girdhar,

8. Shri Suresh Chand,
S/o Shri Banarsi Das,

9. Shri Jagjeet Singh,
S/o Shri Gaurat Singh

10. Shri S.N. Sharma
S/o Shri Chanki Ram Sharma

11. Smt. Sarvanti Devi,
d/o late Shri Khemchand.

All the above applicants working as
Lower Division Clerk at Ordnance Factory,
Murad Nagar, Ghaziabad. APPLICANTS

(By Advocate: Shri Suman Bhardwaj)

VERSUS

1. Union of India through the Secretary,
Defence Production, Ministry
of Defence, South Block,
New Delhi.

2. The Chairman,
Ordnance Factory Board,
6, Auckland Road,
Calcutta.

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3. The General Manager,
Ordnance Factory, Muradnagar,
Ghaziabad-201206.

4. Shri Krishan Vir Singh,

5. Shri Ravindra Kumar,

6. Shri S.P. Singh,

7. Shri OM Prakash Pal

8. Shri Ramji Lal

9. Shri Raj Bir Singh

Resp. 4 to 9 are direct recruits working
as LDC at Ordnance Factory,
Muradnagar, Ghaziabad. ... RESPONDENTS

(By Advocate: Shri V.S.R. Krishna)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Both the counsel have been heard and we have
perused the materials on record, including the
contents of MA 2106/95 pressed by the Respondents
together its annexures.

2. We dispose of this O.A with a direction
to the Respondents that in the event that the
applicants file a representation in a repres-
tative capacity, to the Respondents, within two
weeks from the date of receipt of a copy of this
judgment, ^{the} Respondents will dispose of that
representation in accordance with the rules and
instructions on the subject, by means of a
detailed, speaking and reasoned order within two
months from the date of receipt of such
representation being filed.

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(3)

3. If after disposal of that representation, any grievance still survives it will be open to the applicants to agitate the same through appropriate original proceedings in accordance with law. If such an O.A. is filed, it will not preclude the Respondents from taking such legal defence as is available to them in accordance with the provisions of law.

4. This O.A. is disposed of accordingly.
No costs.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

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(S. R. ADIGE)
Member (A)

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